

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

Original Application No. 2473 of 1993

New Delhi, this the 19th day of July, 1999

(b)

Hon'ble Mr. Justice K.M. Agarwal, Chairman
Hon'ble Mr. N. Sahu, Member(Admnv)

K.S. Kumaresan, Department of Chemicals &
Petrochemicals, r/o 6A/65 (IIInd Floor)
W.E.A., Karol Bagh, New Delhi - APPLICANT

(By Advocate None)

Versus

Union of India through the Secretary,
Department of Agriculture & Cooperation,
Krishi Bhawan, New Delhi - RESPONDENTS

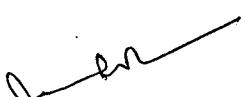
(By Advocate None)

O R D E R

By Mr. N. Sahu, Member(Admnv)

The prayer in this Original Application is for a direction to the respondents to consider the applicant's fitness and suitability for promotion as Stenographer Grade 'C' on adhoc basis as on the 1st of April on preceding five years.

2. The impugned order dated 12.1.1993 was passed pursuant to a judgment delivered by this Tribunal in OA No. 485/1987. In accordance with the Tribunal's order a DPC was constituted which considered the claim of the applicant who was formerly a Stenographer Grade 'D' for promotion on adhoc basis as Stenographer Grade 'C'. The DPC did not find him fit and suitable for this adhoc promotion with effect from the date his juniors were promoted in April, 1986.



3. After notice, the respondents submit that for want of regular candidates for appointment as Stenographers Grade 'C', a few Stenographers Grade 'D' were promoted purely on adhoc basis in April, 1986 for a specific period as a local arrangement. At that time the applicant was transferred to the Department of Fertilizers. Therefore he was aggrieved but in accordance with the Tribunal's order referred to above, the DPC found that he was not fit even for adhoc promotion to the post of Stenographer Grade 'C' from the date his juniors were promoted.

4. We have no reason to interfere with the findings of the DPC in this regard. As mentioned above, the applicant cannot be considered in 1986 because he was not on the rolls of the Agricultural Department. Even if he was on the rolls, it was doubtful whether he could be promoted even on adhoc basis because disciplinary proceedings were contemplated against him. We do not find any merit in this OA.

5. In the result, the OA is dismissed. No costs.

JK
(K.M. Agarwal)
Chairman

N. Sahu
(N. Sahu)
Member(Admnv)

rkv.